

Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Act, 1968

19 of 1968

[06 October 1968]

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Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Act, 1968

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An Act further to amend the Bombay Taluqdari Tenure Abolition Act, 1949. It is hereby enacted in the Nineteenth Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Act, 1968.

2. Amendment Of Section 5A Of Bom. Lxii Of 1949 :-

I n section 5A of the Bombay Taluqdari Tenure Abolition Act, 1949(Bom. LXII of 1949), after sub-section (2B), the following subsection shall be inserted, namely:-

"(2C) Notwithstanding the expiry of the period specified in subsection (2B), the right conferred under sub-section (1) may be exercised before the end of March, 1969.".

3. Repeal Of Guj. Ord. No. 1 Of 1968 :-

The Bombay Taluqdari Tenure Abolition (Amendment) Ordinance, 1968(Guj. Ord. No. 1 of 1968) is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act,

1904(Bom. 1 of 1904) shall apply to such repeal as if that Ordinance were an enactment.